(a) whether Government is aware that as reported in print media a two year old child died in Padappai area of Kanchipuram district of Tamil Nadu immediately after taking dose of polio drops;

(b) whether such sad news has been received from other places as well;

(c) whether Government has got the cause of the death of child investigated; and

(d) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes. A total of six deaths during National Polio Immunization drive in January, 2011 were reported by the States. The details are as below:

State	No. of reported deaths
Tamil Nadu	1
Maharashtra	1
Andhra Pradesh	2
Bihar	1
West Bengal	1
TOTAL	6

(c) and (d) All these cases of death following polio immunization were investigated and they have been reported to be co-incidental.

Rampant use of banned pesticides in growing fruits and vegetables

714. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that rampant use of banned pesticides in fruits and vegetables continue to put the life of the common man at risk;

(b) whether the Food Safety and Standards Authority has taken any steps to check excessive use of pesticides in fruits and vegetables;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) The Department of Agriculture and Cooperation has informed that their analysis of 8228 samples of the vegetables and 4156 samples of fruits collected during April, 2008 to March 2010 has not so far indicated use of any pesticide banned under the Insecticides Act, 1968.

(b) to (d) In order that the residues of pesticides in food products do not exceed the safe limits, Government has prescribed Maximum Residues Limits (MRI), the maximum tolerance limits, for pesticides in food products under the Prevention of Food Adulteration (PFA) Rules, l955. The State/UT Governments have been entrusted with the responsibility of implementation of the provisions of PFA Act, 1954 and PFA Rules, 1955 in the country. They have been regularly advised to keep a strict vigil on the level of pesticides in food articles.

Establishment of new dental colleges

715. SHRIMATI VIPLOVE THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of dental colleges in the country, location-wise;

(b) whether Government has received proposals seeking permission to establish new dental colleges in the country;

(c) if so, the details thereof, State/Union Territory-wise;

(d) whether the Dental Council of India has received complaints against some dental colleges for violation of rules and norms;

(e) if so, the details thereof, college-wise; and

(f) the action taken or proposed to be taken by Government against them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) List of dental colleges in the country location-wise is given in Annexure [See Appendix 222 Annexure No. 2]

(b) and (c) For the academic year 2011-12, 10 proposals have been received in the Ministry. The details thereof are given in Statement-I *(See* below)